

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The expenditure on fertilizer subsidy in last three years is as below:

(Rs. in crore)

Item	Amount of subsidy (gross) disbursed		
	2006-07	2007-08	2008-09
Imported Urea	5071.06	9934.99	12971.18
Indigenous Urea	12650.37	16450.37	20968.74
Imported P&K	3649.95	6600.00	32597.69
Indigenous P&K	6648.16	10333.80	32957.10
TOTAL	28019.54	43319.16	99494.71

(b) and (c) The Fertilizer subsidy is transferred to the farmers in the form of subsidized MRPs which are much lower than delivered cost of subsidized fertilizers at farm-gate level. There is no quantitative restrictions on purchase of subsidized fertilizers. All farmers who use subsidized fertilizers benefit by this subsidy.

(d) and (e) The Government intends to move towards a nutrient based subsidy regime instead of the current product based pricing regime, in order to ensure balanced application of fertilizers and increase in agricultural productivity, which can consequently lead to better returns to farmers. The entire gamut of issues in fertilizer sector is being currently looked into by the Government including the subsidy regime.

Supply of fertilizers and pesticides to Jharkhand

3694. SHRI S.S. AHLUWALIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government has been ensuring supply of various fertilizers and pesticides matching the demands of farmers in Jharkhand;

(b) if so, the item-wise demand and supply status thereof during the last three years, including the last sowing season;

(c) whether Government has been receiving complaints about scarcity/black marketing of fertilizers in Jharkhand off-late;

(d) the veracity of these complaints indicating reasons, if any, attributable thereto; and

(e) the steps taken to mitigate the same?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Urea is the only fertilizer which is under partial movement and distribution control of the Government. Union Government ensures availability of urea at State level. State Governments are responsible for its distribution within the State. All other

fertilizers viz. DAP, MOP, SSP and NPK etc. are decontrolled/de-canalized since 1992. The availability of Phosphatic and Potassic fertilizers is decided by the market. Forces of demand and supply. The requirement, availability and sales of Urea, Di-Ammonium Phosphate (DAP) and Muriate of Potash (MOP) during the last three years 2006-07, 2007-08, 2008-09 for Jharkhand is given in the Statement (See below). As can be seen from the position Annexed, that the availability has been adequate to sustain sales.

(c) to (e) The State Governments are adequately empowered under the provisions of the Fertilizer (Control) Order, 1985 to check malpractices like black marketing. Any violation of the provisions of the FCO, 1985 attracts penal/administrative action under the Essential Commodities Act 1955/FCO, 1985. State Governments have been advised to prevent such malpractices including hoarding/black marketing and ensure that the farmers are provided with proper quality of fertilizers at statutory/indicative price.

Statement

The requirement, availability and sales of Urea, DAP and MOP during last three years for Jharkhand

(Qty. in lakh metric tones)				
Year	Particulars	Urea	DAP	MOP
2006-07	Demand/Assessed requirement	1.74	1.10	0.07
	Supply (Availability)	1.63	0.71	0.01
	Sales	1.60	0.68	0.01
2007-08	Demand/Assessed requirement	2.10	0.90	0.13
	Supply (Availability)	1.67	0.75	0.08
	Sales	1.58	0.74	0.08
2008-09	Demand/Assessed requirement	2.00	1.05	0.13
	Supply (Availability)	1.57	0.80	0.16
	Sales	1.54	0.80	0.14

PCPIR in Orissa

3695. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Petroleum Chemical and Petro-chemical Investment Region (PCPIR) project in Orissa has been approved by Government and if not, how long it will take to accord the approval; and